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CCA 250/02
CA 1467/01

10.1.03

Hon Mr Justice R.R.K Trivedi, VC
Hon Maj Gen K.K. Srivastava, AM

Sri C.P. Gupta brief holder of Shri R.B. Singh
for the applicant. After hearing learned Counsel for
the applicant, we are not satisfied that the
respondents ^{✓ we served a} with copy of the order of this Tribunal
and the representation. In the circumstances it is
difficult to accept the ~~sub~~ submission that
the order has not been complied with. The Contempt
application is accordingly rejected with liberty
to the applicant to serve ^{copy of order & representation} again ~~to the~~
Competent authority and then approach this
Tribunal, if the order is not complied with.

Contempt application is accordingly rejected.



AM



VC

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